

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 4391(E) , dated the 10 th October, 2024, amending the First Schedule to the Unlawful Activities (Prevention) Act, 1967, by inserting “45. 'Hizb-Ut-Tahrir (HuT)' and all its manifestations and front organisations” in that Schedule, under sub-section (5) of Section 35 of the said Act.

[Placed in Library. See No. L. T. 912/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Forty-eighth Annual Report and Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO), Chandigarh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L. T. 908/18/24]

**Reports and Accounts (2021-22, 2022- 23 and 2023-24) of various Universities and Institutes and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table:—

(A) (1) A copy each (in English and Hindi) of the following papers under the sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009: -

- (i) (a) Annual Report of the Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh, for the year 2022-23.
- (b) Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Vishwavidyalaya.

[Placed in Library. See No. L. T. 883/18/24]

- (ii) (a) Fourteenth Annual Report of the Central University of Rajasthan, Ajmer, Rajasthan for the year 2022-23.
- (b) Annual Accounts of the Central University of Rajasthan, Ajmer, Rajasthan for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L. T. 1610/18/24]

(iii) (a) Annual Report of the Central University of Haryana, Mahendergarh, Haryana, for the year 2022-23.

(b) Annual Accounts of the Central University of Haryana, Mahendergarh, Haryana, for the year 2022-23 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L. T. 752/18/24]

(iv) (a) Annual Report and Accounts of the Central University of Andhra Pradesh, Ananthapuramu, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 881/18/24]

(B) (i) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 and sub-section (3) of Section 39 of the Indian Institutes of Information Technology Act, 2014: -

(a) Annual Report of the Atal Bihari Vajpayee - Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2023-24.

(b) Annual Accounts of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2023-24, and the Audit Report thereon.

(c) Review by the Government on the working of the above Institute.

[Placed in Library. See No. L. T. 875/18/24]

(ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 and sub-section (4) of Section 32 of the University of Allahabad Act, 2005: -

(a) Eighteenth Annual Report of the University of Allahabad, Uttar Pradesh, for the year 2022-23.

(b) Annual Accounts of the University of Allahabad, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L. T. 754/18/24]

(iii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 of the Pondicherry University Act, 1985:-

(a) Thirty-sixth Annual Report of the Pondicherry University, Puducherry, for the year 2021-22.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L. T. 880/18/24]

(iv) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

(a) Annual Report of the Indian Institute of Information Technology (IIIT), Senapati, Manipur, for the year 2023-24.

(b) Annual Accounts of the Indian Institute of Information Technology(IIIT), Senapati, Manipur, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 874/18/24]

(v) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 and sub-section 4 of Section 29 of the University of Hyderabad Act, 1974: -

(a) Forty-eighth Annual Report of the University of Hyderabad, for the year 2022-23.

(b) Annual Accounts of the University of Hyderabad, for the year 2022-23, and the Audit Report thereon.

(c) Review by the Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L. T. 753/18/24]

(vi) (1) A copy each (in English and Hindi) of the following papers under sub-section (2) of Section 38 and sub-section (3) of Section 39 of the Delhi University Act, 1922:-

- (a) One-hundredth Annual Report (Part I, II & III) of the University of Delhi, for the year 2022-23.
- (b) Annual Accounts of the University of Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L. T. 870/18/24]

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### OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon'ble Members, I have received 18 notices under Rule 267. Shri Sanjay Singh has demanded discussion over increase in crimes in Delhi. Ms. Sushmita Dev, Shri Tiruchi Siva, Shri Raghav Chadha and Shri Sandosh Kumar P have sought discussion on alarming and continuing violence in the State of Manipur. Dr. John Brittas, Shri A. A. Rahim, Prof. Ram Gopal Yadav and Shri Abdul Wahab have sought discussion over recent violence in Sambhal, Uttar Pradesh. The notices from Shri G. C. Chandrashekhar, Shri Randeep Singh Surjewala, Dr. Syed Naseer Hussain, Shri Neeraj Dangi, Shrimati Renuka Choudhury, Shri Rajeev Shukla, Shri Pramod Tiwari, Shri Akhilesh Prasad Singh and Shrimati Jebi Mather Hisham have demanded constitution of JPC to investigate the alleged misconduct, including corruption, bribery and financial irregularities of Adani group in connivance with other authorities.

Hon'ble Members, as I have reiterated on several occasions, I thought it wise to bestow focused attention given the situation that we are entering the last quarter of the century of adoption of the Constitution of India. We had the great occasion to celebrate it yesterday. And, therefore, I emphasized that this House, the House of Elders, the Upper House, the Council of States, needs to reflect and follow well-established traditions that a ruling of the Chair requires deference, and not cause of differences. I have, in detail, given out as to why in these situations the notices are not being accepted. As a matter of fact, I took the House in confidence in making the House aware that if you look at the journey of this House with reference to Rule 267,